

the State of Karnataka will prosper in all directions and the people of the State will enjoy such prosperity for ever.

MR. DEPUTY-SPEAKER: I am afraid, we have to interrupt this debate now and continue with it on Monday. Now we have to take up Private Members' business.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-EIGHTH REPORT

SHRI G. S. MISHRA (Chhiadwara): I beg to move the following:—

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1973."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 130A)

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

DISCLOSURE OF ASSETS OF MEMBERS OF PARLIAMENT BILL*

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill to provide for compulsory disclosure of assets of Members of Parliament and their families.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory disclosure of assets of Members of Parliament and their families."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

COMPULSORY MILITARY TRAINING OR SOCIAL SERVICE FOR THE STUDENTS BILL*

SHRI VIKRAM MAHAJAN (Kangra): I beg to move for leave to introduce a Bill to provide for compulsory military training or social service for the students in the country.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory military training or social service for the students in the country."

The motion was adopted.

SHRI VIKRAM MAHAJAN: I introduce the Bill.*

COMPULSORY CULTIVATION AND SETTING UP OF AGRICULTURE-CUM-COTTAGE INDUSTRIES BILL*

श्री राम भगत पाटवान (रोसेरा) :
अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि समाज के सभी वर्गों की बेकारी की समस्या को हल करने तथा हर समय सरकारी गोदामों में पर्याप्त मात्रा में खाद्यान्न का भंडार करने के लिये सरकार द्वारा अनिवार्य खेती तथा देश के प्रत्येक खण्ड में ग्राम स्तर पर कृषि-सह-कुटीर उद्योगों की स्थापना का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory cultivation and setting up of agriculture-cum-cottage industries by the Government at village level in each block of the country for solving the unemployment problem of all sections of society and for making available sufficient quantity of foodgrains in Government godowns at all times."

The motion was adopted.

श्री राम भगत पाटवान : मैं विधेयक पुरःस्थापित करता हूँ।

MR. DEPUTY-SPEAKER. Shri Lakkappa has intimated that he will not be here to introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 80 and omission of Fourth Schedule)

SHRI DINESH CHANDRA GOSWAMI (Gauhati): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI DINESH CHANDRA GOSWAMI: I introduce the Bill.

COMPANIES (AMENDMENT) BILL*

(Amendment of sections 224, 226, etc.)

श्री ई०बी० बिस्ले पाटिला (कोपरगांव) :
अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री ई० बी० बिस्ले पाटिल: मैं विधेयक पुरःस्थापित करता हूँ।

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 27th July, 1973.